

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
SPECIAL BENCH**

(IB)-248(PB)/2017

**IN THE MATTER OF:**

<b>M/s Grasim Industries Ltd.</b>	....	<b>APPLICANT / PETITIONER</b>
<b>M/s Spentex Industries Ltd.</b>	....	<b>RESPONDENT</b>

**SECTION:**

**Under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 22.08.2017**

**Coram:**

**R. VARADHARAJAN  
HON'BLE MEMBER (JUDICIAL)**

**DEEPA KRISHAN  
HON'BLE MEMBER (TECHNICAL)**

**For the APPLICANT / PETITIONER** :- Mr. Ashish Prasad, Advocate  
Mr. Priyank Mangal, Advocate  
Mr. Arpan Behl, Advocate


**For the RESPONDENT** :- Mr. Arvind Kumar, Advocate  
Mr. Henna George, Advocate

**ORDER**

Learned Counsel for the parties are present and argument heard, however at the request of the parties a weeks' time is granted for an effort to be made towards amicable settlement.

Post the matter on 31<sup>st</sup> August 2017.

  
**(DEEPA KRISHAN)  
MEMBER (TECHNICAL)**

  
**(R. VARADHARAJAN)  
MEMBER (JUDICIAL)**